

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.05
C.P. (IB) No.147/BB/2023

IN THE MATTER OF:

M/s. Prakriti Packs	...	Petitioner
Vs		
Sara Suole Private Limited	...	Respondent

Order under Section 9 of the I & B Code, 2016

Order delivered on: 17.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Mohit Bedi
For Respondent : Ms. Varsha

ORDER

1. Heard the Ld. Counsel for the Petitioner and Respondent.
2. The Petitioner Counsel submits that the objection filed by the Respondent is received only four days back, therefore seeks two weeks time to file rejoinder.
3. One week time is granted to the Petitioner to file rejoinder duly serving the copy on the otherside. Failing which the right to file rejoinder will be forfeited and the matter will be listed for hearing.
4. List the case on **28.05.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)